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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 471/2022**

PR. COMMISSIONER OF INCOME TAX Appellant

Through: Mr.Zoheb Hossain, Sr.Standing
Counsel for the Revenue with
Mr.Vipul Agrawal and Mr.Parth
Semwal, Advocates.

versus

STEEL AUTHORITY OF INDIA LTD Respondent

Through: None

+ **ITA 473/2022**

PR. COMMISSIONER OF INCOME TAX Appellant

Through: Mr.Zoheb Hossain, Sr.Standing
Counsel for the Revenue with
Mr.Vipul Agrawal and Mr.Parth
Semwal, Advocates.

versus

STEEL AUTHORITY OF INDIA LTD Respondent

Through: None

+ **ITA 474/2022**

PR. COMMISSIONER OF INCOME TAX Appellant

Through: Mr.Zoheb Hossain, Sr.Standing
Counsel for the Revenue with
Mr.Vipul Agrawal and Mr.Parth
Semwal, Advocates.

versus

STEEL AUTHORITY OF INDIA LTD Respondent

Through: None



CORAM:
HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER
% **22.11.2022**

C.M.No.49838/2022 in ITA No.471/2022
C.M.No.49841/2022 in ITA No.473/2022
C.M.No.49842/2022 in ITA No.474/2022

Keeping in view the averments in the applications, the delay in re-filing is condoned.

Accordingly, the applications stand disposed of.

ITA No.471/2022
ITA No.473/2022
ITA No.474/2022

Learned counsel for the appellant-revenue prays for some time to examine the law on the issue of fringe benefit tax. In the interest of justice, re-notify on 12th January, 2023.

Let an advance copy of the present appeals be also served upon the standing/nominated counsel for the respondent within four weeks.

MANMOHAN, J

MANMEET PRITAM SINGH ARORA, J

NOVEMBER 22, 2022
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